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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No.759/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	State Bank of India-Vs-Visa International Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Aritra Basu, Advocate	} Applicant	 12/02/18
2.	Poonam Keewani, Advocate		
3.	Devaipayan Ghosh, Adv.		
4.	Neha Negar Alam, Adv.		
1.	Joy Sena, Adv	} Corporate Debtor	N.J 12/02/18
2.	Mahju Bhutera, Adv		
3.	Nikita Thunhumsala, Adv		

**ORDER**

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor sought leave to file reply affidavit on today. Leave is granted. Reply affidavit filed is received. Financial creditor has served with a copy of the reply.

Financial creditor is directed to file rejoinder, if any, within 7 days after serving a copy of the rejoinder on the corporate debtor.

List it on 19/03/2018.



(Jinan K.R.)  
Member (J)